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Title: Secretary-General reported the messages from Rajya Sabha that Rajya Sabha agreed without any amendment to the Textile Undertakings (Nationalisation) Laws (Amendment and Validation) Bill, 2014 and the Constitution (Scheduled Caste) Orders (Amendment) Bill, 2004.

SECRETARY-GENERAL: Madam Speaker, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of Rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 8th December, 2014 agreed without any amendment to the Textile Undertakings (Nationalisation) Laws (Amendment and Validation) Bill, 2014 which was passed by the Lok Sabha at its sitting held on the 1st December, 2014."

- (ii) "In accordance with the provisions of Rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 8th December, 2014 agreed without any amendment to the Constitution (Scheduled Castes) Orders (Amendment) Bill, 2014 which was passed by the Lok Sabha at its sitting held on the 27th November, 2014."